

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 87830 of 2019

(Arising out of Order-in-Appeal No. PVNS/63/APPEALS THANE/TH/2019-20 dated 08.07.2019 passed by the Commissioner of GST & Central Excise (Appeals), Mumbai)

M/s Chirag Construction RMC

.... Appellant

424, Blue Rose Industrial Estate, Next to Metro Wholesale,
Western Express Highway, Borivali East, Mumbai-400066.

Versus

**Commissioner of Central Excise &
CGST-Thane**

.... Respondent

3rd Floor, GST Building, Wagle Industrial Estate,
Thane West, Thane - 400064.

Appearance:

None for the Appellant

Shri P. K. Acharya, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85449/2023

Date of Hearing: 20.03.2023

Date of Decision: 20.03.2023

Per: Anil G. Shakkarwar

When the matter was called, nobody appeared on behalf of the appellant. In the past, appellant did not represent hearing on 03.08.2022 and 14.11.2022. Therefore, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT (Procedures) Rules, 1982.

(Order dictated and pronounced in open court)

**(Anil G. Shakkarwar)
Member (Technical)**